

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No. 55 of 1997.

Friday this the 31st day of January 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Chandran,
Extra Departmental Delivery Agent,
Perassannur, residing at
Punchath House, P.O. Perassannur,
Kuttippuram Via.,
Malappuram District.

.. Applicant

(By Advocate Shri M. Paul Varghese)

Vs.

The Sub Divisional Inspector,
(Postal),
Ponnani Postal Sub Division,
Ponnani - 679 577.

.. Respondents

(By Advocate Shri George Joseph (represented))

The application having been heard on 31st January 1997
the Tribunal on the same day delivered the following:


O R D E R

A.V. HARIDASAN, VICE CHAIRMAN

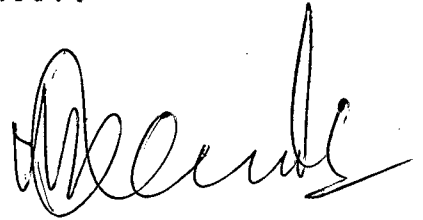
Applicant who is working as Extra Departmental
Delivery Agent, Perassannur on a provisional basis apprehending
that he would be replaced by another provisional Extra
Departmental Delivery Agent, has filed this application against
the proposed termination of his services. When the matter
came up today Shri George Joseph, ACGSC appearing for
respondents states that respondents have no intention to
terminate the services of the applicant or replace him by
another provisional ED Agent and that he would be continued
till the employee who is under 'put off' duty is reinstated
or the post is filled on a regular basis. We note the
above statement of the learned counsel and dispose of the

application with a direction to respondents to
adhere to the undertaking given at the Bar. There
is no order as to costs.

Dated, the 31st day of January 1997.



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

rv31/1